

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-532(PB)/2017

IN THE MATTER OF:

Punjab National Bank
v.

Haridwar Iron & Ispat Rolling Ltd.

.... Petitioner/Applicant

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 13.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator
For the Respondent

Mr. Kashi Viswanathan Sivaraman, Adv.

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ORDER

IA-1351/2021

There is no representation by the side of respondent, in the event respondent does not appear and contest the matter appropriate orders will be passed on the next date of hearing.

List for further consideration on 30.07.2021.

- sd -

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

- sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)